

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 196 /1989.

D. J. Silunki

Applicant(s).

C. J. Parmar

Adv. for the
Petitioner(s).

Versus

Union of India &c

Respondent(s).

B. R. Iyada

Adv. for the
Respondent(s).

SR.NO.	DATE.	ORDERS.
		Transferred (Copy Sealed)
15/5		P.R. issued to P.A. to 24/5/89 Pending admission.
12/6		RAO received from resp. no. 2.
12/6/89		The applicant present. His advocate not present. Mr. B. R. Iyada present. Adjourned to 21/6/89 for admission.
	21/6/89	Mr. B. R. Iyada requests for 15 days time. allowed. Mr. C. J. Parmar present. Adjourned to 6/7/89 for admission.

Seal

A. V. Patel

Deputy Registrar (O)
Central Administrative Tribunal,
Ahmedabad Bench.

Seal

A. V. Patel

Deputy Registrar (O)
Central Administrative Tribunal
Ahmedabad Bench.

THE CENTRAL ADMINISTRATIVE TRIBUNAL

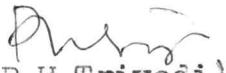
SR.NO.	DATE.	ORDERS.
		<p>RECD. 25/8/89</p>
(a) 6189 bld. reg. sub admonish. 9	6/7/89	<p>Mr. C. S. Parmar requests for time. Mr. B. R. Kyaleti has no objection. Adjourned to 29/8/89 for admission.</p>
(b) 7000 bld. reg. 10/8/89 (a) 6189	25/8/89	<p><u>PAR</u></p> <p>(This matter is not placed on board of 29/8/89 due to heavy board)</p>
	28/8/89	<p>1644 Adjourned due to particular's strike Registry to fix the next date.</p>
		<p><u>2</u></p> <p><u>PAR</u></p> <p>A. V. Desai Deputy Registrar (J) Central Administrative Tribunal Ahmedabad Bench.</p>
17/10		<p>PL. inform the applicant of applicant's notice by order dt- 13/10/88.</p>
		<p>RECD. 25/8/89 bld. reg. 25/8/89 admonish. 9</p>
		<p>GAC/-</p>

OA/196/89

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

12/5/1989

Heard Mr.C.J.Parmar, the learned counsel for the petitioner. Pending admission, issue notices on the respondents to reply on admission and on interim relief within 15 days from the date of this order. The case be posted on 12/6/1989 for admission and interim relief.


(P.H.Trivedi)
Vice Chairman

a.a.bhatt

Coram : Hon'ble Mr. P.M. Joshi

: Judicial Member

Hon'ble Mr. M.M. Singh

: Administrative Member

13/10/1989

Neither the petitioner nor his counsel present.

Mr.B.R.Kyada, the learned counsel for the respondent present .
already
He has/filed the objections against the admission.

The application stands dismissed for default
with no order as to costs.

M. M. Singh
(M.M.Singh)

Administrative Member

Joshi
(P.M.Joshi)
Judicial Member

a.a.bhatt